

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-230(PB)/2024**

**IN THE MATTER OF:**

Central Bank Of India	...	Applicant/Petitioner
Vs		
Magnifico Minerals Private Limited	...	Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : None  
For Respondent :

**ORDER**

Today, when the matter was called there is no representation on behalf of the petitioner i.e. Central Bank of India.

In the interest of justice, list the matter again **on 11.06.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**